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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.10/2013 CA.212/2013 I.A-133/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th July, 2017, 10.30 A.M.

Name of the Company		Acme Consultants Pvt. Ltd. & AnrVersus- Premium Agro Exports Ltd. & Ors.		
Under Section		397/398		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
HY M	r. Aditya Kano r. S. Sarkar r. A. Dan. Ac	dies, Adv for R	13	May Solis

REETOBROTO KUMAR MITRA, ADV.
SAUNAK MITRA, ADV.
ARITRA BASU, ADV
SANJIV KUMAR TRIVEDE, ADV

for the PETITIONERS.

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Manyu Agarwal wid N. Saasma. Mr. Bajorang Manot Adv.

1 to respondent NOS 1, 4 and 6

12/67/17

13 07 2017 - C.P.No.10/2013 - C.A.No.212/2013 - I.A.No.133/2017 - Acme Consultants Pvt. Ltd. & Anr. Versus. Premium Agro Exports Ltd. & Ors.

ORDER

Ltd. Lawyers on behalf of petitioner(s) and respondent(s) are present

Respondent prays for further time to file reply though she was allowed two weeks' time but has failed to file reply. Heard, prayer is allowed. As a last chance one week's time is allowed with a cost of Rs.2,000/- to be deposited to the Army Welfare Fund. The petitioner is also at liberty to file their rejoinder within one week.

Fixed on 17.08.2017.

MANORAMA KUMAKI MEMBER(J)